

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

15. I.A. 2458/2020
I.A. 2381/2020
M.A. 3355/2019
M.A. 351/2020
IN
C.P.(IB)-506(MB)/2018

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **06.07.2021**

NAME OF THE PARTIES: Dinesh Sharma

V/s

Peerless Fabrikernce Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Resolution Professional, Mr. Durgaprasad Halwai and Counsel for the Respondent, Mr. M. S. Bhardwaj are present through virtual hearing.

When the matter came up for hearing, the Bench found that neither the RP nor the arguing counsels were present before the Bench, however, all the Respondents were present in the I.A. before the Bench. On an enquiry from the Bench regarding absence of RP and his arguing Counsel, Mr. Durgaprasad Halwai from Jayesh Desai's Chamber mentioned that the RP is unwell and thus he is not present for today's hearing.

The Bench directs the RP and the arguing counsels to be present before the Bench on the next date of hearing. The bench also found that the conduct of the RP is sub-optimal in carrying out the CIRP and proceeding associated with it. The matter is adjourned for hearing on **06.08.2021**.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)